

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
19-07-2024 AT 10:30 AM**

CP (IB) No. 130/95/HDB/2022

AND

IA(IBC) 1154/2024 in CP (IB) No. 130/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. K Suresh Reddy (Chadalavada Infratech Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1154/2024

Learned Counsel Mr M Viswaraj, for applicant present through Video Conference.

Learned Counsel Mr Krishnam Raju, for Respondent present physically.

Mr B Bal Reddy, Chief Manager of SAM Branch, SBI Secunderabad.

Counter of Respondent No.1 filed.

According to the learned branch manager the documents mortgaged relating to the property has been seized by CBI and the seizure report is available with the bank as such the bank is not in a possession to return the original title deeds relating to the mortgage. In so far as release of mortgage is concerned the branch manager has under taken to comply the same within two weeks and accordingly

prayed two weeks' time. The request of the Bank Manager is accepted however, on condition that compliance shall be made and compliance memo shall be filed well before the next hearing date. Let a copy of the "Seizure" report in response of the mortgage documents be filed, enabling the applicant to peruse the remedies available to the applicant under law for return of the documents.

Call on 09.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)